

number of members of the Select Committee on the Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith appointed by the House on the 20th December, 1971, from 15 to 19 and do appoint the following four members on the said select committee :—

- (1) Shri P. Venkatasubbaiah,
- (2) Shri B. S. Murthy,
- (3) Shri S. A. Shamim, and
- (4) Shri Madhu Dandavate."

MR. SPEAKER : The question is :

"That this House do increase the number of members of the Select Committee on the Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith appointed by the House on the 20th December, 1971, from 15 to 19 and do appoint the following four members on the said Select Committee :—

- (1) Shri P. Venkatasubbaiah,
- (2) Shri B. S. Murthy,
- (3) Shri S. A. Shamim, and
- (4) Shri Madhu Dandavate."

*The motion was adopted.*

10 23 hrs.

#### DELHI SIKH GURDWARAS BILL\*

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill provide for the proper management of the Sikh Gurdwara and Gurdwara property in Delhi and for matters connected therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the proper management of the Sikh Gurdwaras and Gurdwara property in Delhi and for matters connected therewith."

*The motion was adopted.*

SHRI H. R. GOKHALE : I introduce the Bill.

#### CONSTITUTION (TWENTYEIGHTH AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI SAMAR MUKHERJEE (Howrah) : We want to oppose it. I have given notice.

I will request Mr. Pant not to introduce this Bill because it has very serious implications, and because the amendments suggested by us in the consultations which the Prime Minister had with us have not been incorporated in this. It is a sort of inroad on the very concept of the Constitution as regards emergency provisions. So, I am firmly opposed to the introduction of this Bill in the House.

SHRI H. N. MUKERJEE (Calcutta North-East) : We are all aware how unusual it is to have to oppose introduction of any legislative measure in this House, but we are constrained to do so, and we are completely unable to understand the motivation of Government in this regard.

It is a great pity that even in the atmosphere created by recent events to which I need not refer, Government does not hesitate to put a spoke in the wheel of harmonious working of our Parliamentary institutions. I do not know if Government imagines that just because it has got a stupendous majority it can take Parliament for granted. If Government has that kind of an idea, surely, it augurs very badly for the feature of whatever democratic system we wish to make. I do not want to use harsh language but I do not quite understand how it is that Government goes back upon the understanding after having consul-